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बरोजगार स्नातकों को लाइसेसी ग्रौर ठकों का दिया जाना

1416. श्री जगर्दश प्रसाद माथर : श्री कलराज मिश्र : थी हरि शंकर भाभड़ा :

क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

- (क) उनके मंत्रालय, इससे सम्बद्ध मंत्रालयों ग्रीर संबंधित सरकारी उपक्रमों ने पिछले वर्ष कितने लाइसेंस ग्रीर कितने ठेके दिये और प्र-येक मामले में कितनी राशि ग्रन्तग्रस्त है
- (ख) उनमें से कितने ठेके बेरोजगार स्नातकों को दिये गये ;
- (ग) क्या सरकार उन व्यक्तियों को जिनको ग्रापात स्थिति के दौरान ठेके ग्रौर लाइसेंस दिये जाने के मामले में नकसान पहुंचे थे, प्राथमिकता देने का विचार रखती है; ग्रीर
- (घ) यदि नहीं, तो इसके क्या कारण 賣?

## f[Grant of licences and contracts to unemployed graduates

1416. SHRI JAGDISH PRASAD MATHUR: SHRI KALRAJ MISHRA: SHRI HARISHANKER BHABHDA;

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the number of licences and con tracts granted by his Ministry, its attached offices and related public undertakings during the last year alongwith the details of the amount involved i'n each case;
- (b) the number of contracts out of these granted to the unemployed graduates;
  - T I | English translation.

- (c) whether Government propose to give preference to those persons who had suffered during emergency in granting these contracts and licences; and
  - (d) if not, what are the reasons therefor?]

पेटोलियम, रसायम ग्रॉ.र उद्देशक मर्जा (श्री हेमबती नन्दन: इहगुणा) : (क) से (घ) पेट्रोलियम, रसायन और उर्वरक मंत्रालय द्वारा कोई ग्रौद्योगिक लाइसेंस नहीं दिया जाता है। यह मंत्रालय उद्योग मंत्रालय को केवल उचित सिफारिश भेजता है।

इस मंत्रालय के नियंत्रणाधीन उपत्रम ग्रपने सामान्य कारोबार के दौरान ग्रनेक सौदे करते हैं जिनको ठेके में शामिल किया जा सकता है। इस सुचना को एकत करने में बहुत ग्रधिक परिश्रम करना पढ़ेगा ग्रौर इसमें समय भी अधिक लगेगा जो प्राप्त होने वाले परिणामों के इ.नुरूप नहीं होगा ।

लाइसेंस ग्रीर ठेके देने के मामले में ग्रापात स्थिति से पीडित व्यक्तियों को वरीयता देने का कोई प्रस्ताव नहीं है।

f[THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (d) No industrial licences are granted by the Ministry of Petroleum, Chemicals and Fertilizers. The only makes Ministry appropriate recommendations to the Ministry of Industry.

The undertakings under its control, in the normal course of business, enter into a very large number of transactions which would be covered by the term 'contract'. Collection of this information will be quite laborious and time consuming which will not be commensurate with the results achieved.

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There is no proposal to give preference to persons affected by the emergency in the matter of grant of licences and contracts.]

## Report of the committee on selection of site for the fertilizer plant based on Bombay High Gas

1417. SHRI SADASHIV BAGAIT KAR: Will the Minister of PETRO LEUM, CHEMICALS AND FERTI LIZERS be pleased  $t_0$  state:

- (a) whether it is a fact that the committee headed by Shri Gan-goli which was appointed to suggest a site for the fertilizer plant based on Bombay High Gas submitted a report which was not signed; and
  - (b) if so, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) The Task Force of the NCEPC under the Chairmanship of Dr. A. K. Gangoli has submitted two reports in the matter, both of which were duly signed by all the members, including the Chairman.

## Scheme t<sub>0</sub> provide free legal aid to the

1418. SHRI V. p. MUNUSAMY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS  $b_e$  pleas ed to state:

- (a) whetherit is fact that the schemes for providing free legal aid to the poor submitted by some States/Union Territories during the last two years have not been cleared  $b_{\nu}$  the Planning Commission and his Ministry; and
- (b) what is the number of States which have approached for Central assistance for the implementation of their schemes for free legal aid to

the poor during the years 1975-76 and 1976-77?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Provisions were made in fifth plan for legal aid assistance for scheduled castes/tribes in the State Plans of Eihar, Gujarat, Haryana, Himachal Pradesh, Punjab, Tripura and Uttar Pradesh and Union Territory plans of Andaman & Nicobar and Pondi-cherry. There was no case during the last two years (1976-77 and 3 977-78) when the proposals of any State Government regarding free legal aid was not cleared by the Planning Commission.

As regards financial assistance from the Centre to the States for the implementation of their schemes for the free legal aid to the ooor during the years 1975-716 and 1976-77, the matter does not arise as there was no provision in the Central Budget for grants in respect of legal aid. A token provision of Rs. ] lakh has been made in the current Budget for the year 1978-79 and this is the first time that such a provision has been made in the Government of India's Budget.

## Donatons paid by M/s National Rayon Corporation Limited

1419. SHRI KRISHNARAO NARAYAN DHULAY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleaded to refer to the reply to Unstarred Question 572 given in th Rajya Sabha on th 24th July, 1978 and state the names of the different institutions and parties to whom donations were given by M|s. National Rayon Corporation Limited?

THE MINISTER OF LAW, JUS TICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): The details of the donations given to different institutions as per para 1 of the reply to Unstarred Question Number 572 given in the Rajya Sabha on July 24, 1978 are given in the enclosed statement.